## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTIFICATION

Dated, Shillong the 31st July 2020

No. HCM.III/16/2014-18/JUDL/: In partial modification of Standing Order No. 1 of 2014 dated 03.02.2014, the Hon'ble, the Chief Justice, vide order of even date, has been pleased to omit serial number 5 – pertaining to Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 – thereof.

By order,

**REGISTRAR GENERAL** 

Memo No. HCM.III/16/2014-18/JUDL/ 28-A

Dated, Shillong the 31st July 2020

Copy for information to: -

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice Ranjit Vasantrao More, High Court of Meghalaya, Shillong.
- 3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- 5. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
- 6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- 7. The President/ Secretary, High Court Bar Association, Shillong.
- 8. The Director, Printing and Stationery, Govt. of Meghalaya for publication of the notification in the next issue of the Gazette.
- 9. The Chief Librarian, High Court of Meghalaya, Shillong for necessary action.
- 10. The Assistant Registrar-II and IV, High Court of Meghalaya, Shillong for necessary action.
- 11. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 12. Notice Board.
- 13. Office File.

REGISTRAR GENERAL

300